In the first half of 1991 200 terrorists were apprenended and 133 killed on horder.

वाराणसी जिले में पंचायतों को टेलीकोन स विधाएं

1523. डा रम्नाकर पाण्डेय : क्या संचार मंत्री यह बताने की पा करेंगे कि:

- (क) क्या यह सच है कि वाराणसी जिले में इस समय ऐसी कई पंचायतें हैं जिनके पास टेलीफोन सविधाएं नहीं हैं:
- (ख) ऐसी सुविधाएं कब तक उप-लब्ध करा दी जायेंगी. ग्रीर
- (ग) मुगलसराय में इलेक्ट्रॉनिक एक्सचें ग रुव तक अपना कार्य शुरू कर देगा और इस एक्सचेंन से कितने उपभोनाश्रों को लाभ पहुंचेगा ?

संचार मंत्रालय में उप मंत्री (श्री पी वी रंगैया नायड्): (क) जी हो।

- (ख) ग्राठवीं पंचवर्षीय योजना के दौरान इन सुविधामी को उत्तरोक्तर प्रदान करने की योजना है।
- (ग) मगलसराय में मार्च, 1993 तक इलेक्ट्रॉनिक एक्सचेंज सुलभ करा दिए जाने की योजना है।

इस एक्सचेंन से लगभग 900 उपभोक्ताम्रों को लाभ पहुंचेगा ।

Crimes against Women

@1523-A. SHRI N. E. BALARAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that crimes against women are on the rise;
- (b) whether Government have done accurate studies on these crimes and if so,

what are the figures for the last three years:

- (c) whether Government are contemplating any charge in the existing laws to plug the legal loopholes and protect the interest of these vulnerable section the joint society and
- (d) whether government propose to involve voluntary and women's organisations in formulating these laws for wider acceptability and efficacy?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY **AFFAIRS** AND MINISTER STATE IN THE OF MINISTRY HOME AFFAIRS (SHRI M. M. JA-COB): (a) and (b) The registration, in vestigation, detection and prevention of crimes including orime against women is the responsibility of the State ments/Union Territory Administrations. However, available information compiled indicates number of cases registered as crimes against women during the 1988, 1989 and 1990 as enclosed. [See Appendix CLIX, Annexure No. 41]

(c) and (d) Dowry Prohibition Act, 1961 has been amended to make the provisions more stringent and effective. The Indian Penal Code, the Criminal Procedure Code, 1973 and the Indian Evidence Act, 1872 have been amended by the Cominal Law (Second Amendment) A. 1983 to deal effectively not only with dowry death cases but also with cases of cruelty to married women.

सु दरवन तथा सुन्हरमन डेल्टा में सरका

- @@1523 ख. जा अवरार ग्रहमद : क्या गृह मंत्री यह बताने की क्या करेंगे
- (क) क्या यह सच है कि सुन्दरवन श्रीर इसके डेल्टा में बहुत क्म सुरक्षा चौकियां हैं, यदि हां, तो उसके क्या कारण हैं;
 - @@पूर्वत: ग्रतारांकित प्रश्न 1572. 1 ग्रगस्त, 1991 से स्थानांतरित ।

[@]Previously Unstarred Question 1365, transferred from 30th July, 1991.